

ance Bill, 1990, which was passed by the Lok Sabha at its sitting held on the 17th May, 1990, and transmitted to the Rajya Sabha for its recommendations; and to state that this House has not recommendations to make to the Lok Sabha in regard to the said Bill."

13.44 hrs.

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

Sixth Report

[English]

SHRI SHIVRAJ V. PATIL (Latur): Sir, I beg to present the Sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

13.45 hrs.

The Lok Sabha adjourned for Lunch till forty five minutes past Fourteen of the Clock

14.48 hrs.

The Lok Sabha re-assembled after Lunch at forty-eight minutes past Fourteen of the Clock

[SHRIMATI GEETA MUKHERJEE in the Chair]

[English]

SHRI HARISH RAWAT (Almora): Sabhadeviji.

MR. CHAIRMAN: Thank you for the compliments.

SHRI P.R. KUMARAMANGALAM (Salem): Madam Chairperson, there are matters which we would like to mention which he had intimated to the Speaker in advance in the morning.

MR. CHAIRMAN: Now the legislative business is there. What is the point you want to make?

SHRI P.R. KUMARAMANGALAM: We have given notices. Actually, yesterday, there was a one day token strike in NABARD. They were demonstrating outside the office premises. While the token strike was going on, police attacked the lady employees who were there brutally—in fact, to the extreme extent without even arresting them, even though, they said: "Please arrest us." They violated every single law that existed. And that is why, I want to mention it and bring it to the notice of the Minister. I have even given telegrams to the Home Minister as well as to the Finance Minister. There have been reaction whatsoever. I would like to have a statement from the Home Minister to go on record. The law Minister is here; the Minister for Labour is here. I hope, they would intervene in the matter at least to ensure that women employees are not beaten up by police without any provocation. It was a normal peaceful demonstration.

MR. CHAIRMAN: I believe everybody has heard this. Now I go over to the legislative business.

14.50 hrs.

CONSTITUTION (SIXTY-EIGHTH
AMENDMENT) BILL*

[English]

MR. CHAIRMAN: I call upon Shri Ram Vilas Paswan to seek leave of the House to introduce the Bill.